

I 27 872 MP 160

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**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to VIDHAN SABHA (name of the House)

From DHO. BA. 14 A, 160 Constituency (Name of the Constituency)

I, Manish Kumar son/daughter/wife of B. Chote Lal Mandal
aged 33 years, resident of RBI Colony, Patna (mention full postal address), a candidate at the above

election, do hereby solemnly affirm and state on oath as under:-
(strike out whichever is not applicable)

(1) I am a candidate set up by JDU (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AODPK4947B	2010-2011	Rs 227214/-
2.	Spouse-	AWAPR1410K	2010-2011	Rs. 168910/-
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	

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(c) Punishment imposed :

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1 (FATHER) Patel	Dependent-2	Dependent-3
(i)	Cash in hand	Rs. 50000/=	Rs. 50,000/=	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Rs. 4,00,000/= In SBI Patna	(Joint) A/c	Rs. 2,00,000/= In RBI Co. op. Bank old Patna	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Rs. 6,00,000/=	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mahindra Scorpio BR-01AV-0001 Rs. 10,63,000/=	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Four Golden Rings - 25gms Rs. 45,000/=	Gold chain, Ring, Bangles etc - 100gms Rs. 2,00,000/=	NIL	NIL	NIL

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	Whether inherited property (Yes or NO)	No	No	No	No	No
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any Investment on the property by way of development, construction etc.	No	No	No	No	No
	Approximate Current market value					
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	NIL	NIL	One Pucca Building Bhadralath Rd, Khatla - 274 Plot - 188	NIL	NIL
	Area (Total measurement in sq. ft.)			2500 sq. ft.		
	Built up Area (Total measurement in sq. ft.)			2500 sq. ft.		
	Whether inherited property (Yes or NO)	No	No	No	No	No
	Date of purchase in case of self acquired property			1982		
	Cost of property (in case of purchase) at the time of purchase			Rs, 50,000/-		
	Any Investment on the land by way of development, construction etc.	No	No	On Construction Rs	No	No
	Approximate Current market value			Rs, 50,000/-		
(v)	Others (such as interest in property)	No	No	No	No	No
(vi)	Total of Current Market Value of (i) to (v) above	NIL	NIL	Rs, 50,000,00/-	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Rs. 6,00,000/- Six Lacs. Union Bank of India, Patna	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL

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	Nil	No	Yes	No	Yes
Any other liability	Nil	No	Yes	No	Yes
Grand total of liabilities	Rs. 6,00,000/-	No	Yes	No	Yes
(ii) Government Dues:					
Dues to departments dealing with government accommodation	No	No	No	No	
Dues to departments dealing with supply of water	No	No	No	No	
Dues to departments dealing with supply of electricity	No	No	No	No	
Dues to departments dealing with supply of telephones/mobiles	No	No	No	No	
Dues to departments dealing with government transport (including aircrafts and helicopters)	No	No	No	No	
Income Tax Dues	No	No	No	No	
Wealth Tax Dues	No	No	No	No	
Service Tax Dues	No	No	No	No	
Municipal /Property Tax Dues	No	No	No	No	
Sales Tax Dues	No	No	No	No	
Any other dues	No	No	No	No	
Grand total of all Govt. dues	NIL	NIL	NIL	NIL	NIL

(7) Details of profession or occupation:

- a. Self..... SOCIAL SERVICE
 b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
 (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1. Name of the candidate	Sh./Smt./Kum. MANISH KUMAR
2. Full postal address	RBI COLONY, BHODNATH ROAD PS-AGAMKUAN, PATNA-26
3. Number and Name of the constituency and state	160, BHORAIYA (BIHAR)
3. Name of the Political party which set up the candidate (otherwise write 'Independent')	JDU
4. (a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

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(c) Total number of Pending cases where the court (s) have taken cognizance						
5.	PAN of	Year for which last Income Tax Return filed		Total Income Shown		
	(a) Candidate	A ODPK 4947 B		Rs. 22,72,14/- (2010-11)		
	(b) Spouse:	AWAPR1410K		Rs. 1,68,910/- (2010-11)		
	(c) Dependents					
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	Rs. 2,21,500/-	2.5 lacs	2,00,000/-	NIL	NIL
B.	Immovable Asset	NIL	NIL		NIL	NIL
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	NIL				
	(ii) Approximate Current Market Price of Asset (Total Value)	NIL	NIL	Rs. 50,000/-		
7.	Liabilities					
	(i) Government dues (Total)	NIL	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and others (Total)	Rs. 6,00,000/-	NIL	NIL	NIL	NIL
8.	Highest educational qualification:					
	PGDCA - A [Belli University]					
	(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna this the 22nd day of December 2011.

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 DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.